

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1439
ANSWERED ON:30.11.2011
AMENDMENT OF RTI ACT
Gaddigoudar Shri P.C.;Naik Shri Shripad Yesso

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposes to amend the RTI Act, 2005 in view of the decline in transparency and accountability of the Government;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has consulted various RTI activists/interest groups in this regard;
- (d) if so, the details thereof; and
- (e) the details of proposals likely to be incorporated in the RTI Act?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office
(SHRI V. NARAYANASAMY)

- (a) : No Proposal to amend the RTI Act, 2005 is under consideration of the Government. It is the view of the Government that RTI Act, 2005, has contributed to improvement in Transparency and Accountability in the functioning of Government.
- (b) to (e) : Do not arise.